Appointments on compassionate grounds

†1933. SHRI RAMDAS ATHAWALE: Will the Minister of COAL be pleased to state:

(a) the number of cases of compassionate appointment and payment of compensation to the dependents of deceased workers pending for the last three years and till date, coal company-wise;

(b) the reasons for the delay; and

(c) by when these cases are proposed to be disposed of company-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (c) As per information received the number of cases of compassionate appointment and monetary compensation (in lieu of employment) pending for the last three years and till date, coal company-wise, is as follows:

Company	No. of pending cases	Status
1	2	3
ECL	897	As soon as the requirements are completed by claimants.
BCCL	189	Sixty eight cases are under process and remaining one hundred and twenty one cases would be disposed off immediately after receipt of required documents from the claimants.
CCL	126	The cases will be disposed off immediately after receipt of the required documents.
WCL	131	The cases will be disposed off immediately after receipt of the required documents.
SECL	0	Not applicable.
MCL	39	The cases will be disposed off immediately after receipt of the required documents.
NCL	9	Two cases are under process and remaining seven cases would be disposed off immediately after receipt of required documents from the claimants.
CMPDIL	0	Not applicable.
NEC	21	The cases are under process.
CIL	1	The case is under process.

1	2	3
NLC	0	Not applicable.
SCCL	3	Application from the dependant is awaited. Application for compassionate appointment can be submitted within one year as per the rules.

The reasons for delay are non-submission of requisite documents by the claimants, verification of genuineness of the claimant, delay in obtaining verification report of certain vital documents and dispute between family members etc.

Scrapping of coal production in Mozambique

1934. SHRI T. RATHINAVEL: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the Coal India Limited is likely to scrap Mozambique production project on poor deposits and if so, the details thereof;

(b) whether it is also a fact that the coal in both the blocks acquired in Mozambique is unfit for consumption by Indian power plants; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (c) Coal India Limited (CIL) had obtained exploration license in Mozambique. However, geological exploration of this block has not been completed. Without exploration and preparation of the Geological Report, any decision about commercial mining and suitability for consumption by Indian power plants cannot be taken.

Auction of coal

1935. SHRI PAUL MANOJ PANDIAN: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that Government is exploring ways to auction coal produced by the Coal India Limited (CIL) to avoid aspersions of supplying the scarce fuel at low prices;

(b) if so, the details thereof;

(c) whether it is also a fact that now CIL sells about 7 per cent of its output on spot market, a mechanism it calls e-auction; and

(d) if so, the details thereof?